

by the Superintendent of Police, Bhopal."

That is all that we have got..

**SHRI ATAL BIHARI VAJPAYEE:** (Gwalior): I have been released.

**MR. DEPUTY-SPEAKER:** I think that will come tomorrow. I myself have been in doubt; I am told it is complete.

जी प्रदल बिहारी वानपेयी : उपाध्यक्ष जी, मैं यह बता दूँ कि मैं जेल से भाग कर नहीं आया ।

**SHRI S. M. BANERJEE (Kanpur):** Sir, you have received the message from the District Magistrate about his arrest under section 188 for defying Section 144. But you have not received any message that they were released. So I would like to know whether he is in jail or he has run away from jail.

**MR. DEPUTY-SPEAKER:** It is for Mr. Vajpayee to say.

Now, Shri Jyotirmoy Bosu, to present the reports of the Public Accounts Committee..

**SHRI VASANT SATHE (Akola):** Sir, is there any such thing as Mr. Vajpayee's double..

**MR. DEPUTY-SPEAKER:** Shri Jyotirmoy Bosu, Presentation of PAC reports.

13.39 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-THIRD AND  
HUNDRED AND FOURTEENTH REPORTS

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** I beg to present the following Reports of the Public Accounts Committee:—

Gujarat (St.)

- (1) Hundreded and twenty-third Report on paragraphs 44 and 45 of the Report of the Comptroller and Auditor General of India—Union Government (Civil), relating to Khadi and village Industries Commission.
- (2) Hundreded and fourteenth Report on action taken by Government on the recommendations contained in their Eighty-ninth Report on Review of implementation by Government of the recommendations of the Public Accounts Committee relating to 'Customs' during 1962—72.

13.40 hrs.

#### STATEMENT RE. SITUATION IN BIHAR AND GUJARAT

**THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT)** Sir, according to information received from the Government of Bihar some students at Gaya organised dharnas, processions, etc. on the 8th and 9th April, 1974. On the 10th April, students observed dharna in front of almost all Government offices and prevented Government servants from going to the offices. The dharna took its most severe form around Banks and Telephone Exchange and no business could be transacted by the Telephone Exchange and Banks that day. 31st persons were arrested under section 143/341/342 IPC and section 7 of Criminal Law Amendment Act on the 10th April, 1974. On the 11th April, 1974, dharna around the Telephone Exchange was intensified. District authorities tried to persuade the picketeers to disperse and to normalise working of the Telephone Exchange but their plea went unheeded. The skeleton staff working in the Telephone Exchange could not even be supplied with food. On the 12th, when the Sub-Divisional Officer (Telephones) went to the Telephone

[Shri Uma Shankar Dikshit]

Exchange and tried to get in he was not allowed to do so by a large mob which had assembled before the Exchange. SDO (Telephones) approached the authorities for help Sub Divisional Magistrate and Deputy Superintendent of Police went to Telephone Exchange with a view to clear the mob so as to enable entry of SDO (Telephones) into his office. The agitators who prevented the SDO Telephones from entering his office were arrested. The mob turned violent and started brickbating heavily. Lathi charge had to be made to disperse the violent mob which then entered adjacent lanes and bye-lanes. A large number of constables were injured due to heavy brickbating were injured and throwing of bottle and brickbats from house tops on both sides of the road. The mob came out on the road again and started brickbating heavily. 48 policemen including the city DSP, town Inspector, two sub-inspectors and a Subedar of Bihar Military Police and 20 Home Guards were injured. A police van was set on fire. When lathi charge and use of tear-gas proved ineffective in controlling the brickbating or in dispersing the violent mob which appeared likely to cause serious damage to public property, firing was resorted to at three places, all near the telephone exchange. The firing at two places was by BSF personnel and at the third place it was by C.R.P. The State Govt. have reported that preliminary enquiries made so far show that eight rounds were fired. The firing resulted in the most unfortunate deaths of eight persons and injuries to ten (*Interruption*).

At the request of the Government of Bihar in the third week of March 1974, a few units of BSF and CRP were made available to them by the Govt of India for internal security duties. The State Government have intimated that no shoot at sight

order was given at Gaya and that all the three firings took place under orders of the Magistrates on the spot. The State Government have reported that the firings will be inquired into by the District Magistrate under the relevant rules of the Bihar Police Manual. District Magistrate Gaya has sanctioned ex-gratia payment of Rs. 1000/- to the next of kin of those killed and Rs. 500/- to each injured in police firing at Gaya.

The Government of Gujarat have intimated that there were no riots in Bulsar. However, at Borsad in Kaira district following clashes between members of two communities on the night of April 11, police had to resort to firing. The firing resulted in 5 tragic deaths and 10 persons with injuries were admitted in the hospital. There were incidents of violence, looting, arson, etc at Anand, district Kaira and the neighbouring town of Vallabh-Vidyanagar on April 8, 9 and 10. Police had to resort to firing to control the situation. Two persons died as a result of the Police firing. The State Government have reported that the situation is normal and completely under control in all these towns.

Government would like to express its deep grief over these incidents in Gaya and other places in Gujarat and extend its full sympathy to the bereaved families of those who lost their lives.

I sincerely hope that all sections of the House would join me in my earnest appeal to the students and others in Bihar, Gujarat and elsewhere to eschew violence and to co-operate whole heartedly in maintenance of peace and harmony and upholding the basic values of our democratic society.

श्री ईश्वर चौधरी (गया) : मेरा  
व्यवस्था का प्रश्न है। उपाध्यक्ष महोदय,

श्री मंत्री महोदय ने यह कहा है कि मैं कभी झूठ नहीं बोलता हूँ। मैं उन को इस बात को चुनौती देता हूँ। मैं लगातार दो दिन वहाँ पर घूमा हूँ और वहाँ से अभी आ रहा हूँ। मैं गया क्षेत्र का निवासी हूँ। दो सौ राउन्ड गोलियाँ चली हैं और देखते ही मार दिया जाएगा, यह सूचना प्रसारित की गई है। उपाध्यक्ष महोदय, वहाँ पर मधु-गैस के गोले छोड़े गये हैं और लाठिया बरसाई गई हैं और जिन लोगों ने पानी मांगा, उन्हें नाल से मारा गया। बच्चों और विद्यार्थियों को गलियों में घुस घुस कर मारा गया है। गोलियों के चिन्ह मौजूद हैं, खून के धब्बे मौजूद हैं। 16 तारीख को खून को लीया गया है और 13 तारीख की रात्रि में.. (व्यवधान).....

MR. DEPUTY-SPEAKER: Order please. I have stopped Shri Ishwar Chaudhry in the middle of his submission because I do not think he has raised a point of order. I will tell you why.

I can understand from what he says that he is disputing the facts given by the Home Minister. I am putting the position as I understand it. He is disputing the facts given by the Home Minister.

The other day, in the Business Advisory Committee, we discussed this point. I said that according to the rules there cannot be any question after a statement has been made. We all agreed to that. The Members said that arising from the Minister's statement, if the Members feel that there should be a fullfledged discussion, then let us meet again some time this evening. We have agreed on that. Also I think the Minister for Parliamentary Affairs reported to the House that; if you feel that after the statement there is need for a discussion, then we shall agree to a discussion but after the Business Advisory Com-

mittee meets. So, let us put an end to this thing now.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): The hon. Minister has given one side of the picture. It will be published tomorrow in the press. What about the other side of the picture? Should it wait for the discussion? No. If the facts have been distorted, if the facts have been suppressed, if the House has been misled, what is the remedy? Are we to wait for the discussion?

SHRI VIKRAM MAHAJAN (Kangra): These allegations are baseless and they should not even be allowed to go on record.

SHRI SHYAMNANDAN MISHRA (Begusarai): We can have a discussion tomorrow.

MR. DEPUTY-SPEAKER: Whatever Mr. Vajpayee has said just now has also gone on record. He has said that the Minister has suppressed facts, he said this and that. I think that also will be reported as such and as a result of that the House will have a discussion.

SHRI ATAL BIHARI VAJPAYEE: Please see that my observations are also reported by All India Radio.

MR. DEPUTY-SPEAKER: It is on record.

SHRI ATAL BIHARI VAJPAYEE: Let them give the headline 'Important Announcement' also (*Interruptions*).

MR. DEPUTY-SPEAKER: Members are not satisfied. Therefore, they will have a discussion on this. That should be enough. What else do hon. Members want?

SHRI JYOTIRMOY BOSU: (Dhanbad Harbour): On a point of order. The hon. Minister has again come out with something which is unmixed untruth. I do not want to use the

[Shri Jyotirmoy Bosu] word 'lie' because they get offended. I want to give him a chance here and now to correct his statement. I am putting it squarely before him. Is it, or is it not a fact that the district magistrate of Gaya has confirmed to the Press that he did give shoot-at-sight order; and I am cautioning the Minister, he should correct the mistake here and now. If he does not, I shall bring a privilege motion.

SHRI VIKRAM MAHAJAN: Are we entering into a discussion now?

MR. DEPUTY-SPEAKER: No questions now. I rule this out. I said that no questions would be permitted to be asked. The hon. Member has already started asking a question. I would not allow it.

I think we close the matter. We meet this evening at 4.30 p.m....to find out the time for discussion. Now, we close the matter.

Hon. Members will have enough time when the discussion takes place. Since I have given my decision that we shall have a discussion and we shall meet at 4.30 p.m. to find out the time for it, nothing more will go on record about this; about this particular subject nothing more will go on record.

12.53 hrs.

#### MATTERS UNDER RULE 377

##### (1) REPORTED PERMISSION TO GENERAL MOTORS CO. OF USA TO TAKEOVER ONE-THIRD EQUITY SHARES IN HINDUSTAN MOTORS

SHRI INDRAJIT GUPTA (Allpore): Under rule 377, I want bring to the notice of the House the report that the General Motors Co of United States, which is one of the well known big multi-national giants....

SHRI PILOO MODY (Godhra). The biggest.

SHRI INDRAJIT GUPTA: They have enormous influence over the US Administration itself and have their nominees inside the United States Government. The General Motors Co is being permitted to take over one-third of the equity shares in Hindustan Motors, of the value of Rs. 6.58 crores.

SHRI PILOO MODY: A good idea.

SHRI INDRAJIT GUPTA: This will make this company, General Motors, the single largest holder of a block of equities in this company.

SHRI PILOO MODY: At least we will get decent cars.

SHRI INDRAJIT GUPTA: The reason why I want to bring this particularly to the notice of Government is that this appears to be a clear and radical departure from the accepted guidelines, norms and conventions of industrial policy which have been laid down and which are supposed to be in existence upto now.

SHRI SHYAMNANDAN MISHRA (Begusarai). Is this the first one?

SHRI INDRAJIT GUPTA: Yes.

SHRI SHYAMNANDAN MISHRA No.

SHRI INDRAJIT GUPTA: Shri Mishra should know that according to the Government—he may know better—foreign companies are only allowed to float new ventures in this country in collaboration with Indians; they are not permitted to purchase equities in an existing Indian company, as General Motors is being permitted to do.

SHRI SHYAMNANDAN MISHRA Quite right. I agree. But there are other instances also. This also must be condemned as other instances have been condemned earlier.